

# ACT No. XXXIII OF 1925.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 23rd  
September, 1925.)

## An Act to amend the Criminal Tribes Act, 1924.

**W**HEREAS it is expedient to amend the Criminal Tribes Act, 1924, for the purposes hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Criminal Tribes (Amendment) Act, 1925. Short title.

2. Section 10 of the Criminal Tribes Act, 1924, shall be re-numbered sub-section (1) of section 10, and to the said section the following sub-sections shall be added, namely:—

“(2) Where a registered member of a criminal tribe in respect of which the Local Government has issued a notification under sub-section (1) changes his place of residence to a district other than that in which he has been registered (whether in the same province or not), or is for the time being in a district of a province other than that by the Local Government of which the said notification was issued, the provisions of this Act and of the rules made thereunder shall apply to him as if in pursuance of a direction made under section 4 he had been registered in that district; and where that district is in a province other than that by the Local Government of which the notifications under section 3 and sub-section (1) of this section were issued in respect of such criminal tribe, as if the said notifications had been issued by the Local Government of such other province.

(3) Where any such registered member changes his place of residence to a district other than that in which he has been registered (whether in the same province or not), the relevant entry in the register shall be transferred to the Superintendent of Police of that district.”

Price 1 anna or 1½d.]

MGIPC—L—1.76—6.11.25—13,500.